

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 30 of 1997.

Monday this the 24th day of February 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. M. Muraleedhara Menon,
Lower Division Clerk,
Office of the Additional
Commissioner of Income Tax,
Central Range, Ernakulam,
residing at: 'Ushus',
Edathala P.O.,
Alwaye-683561.

2. K. Thomas Mathew,
Lower Division Clerk,
Office of the Additional
Commissioner of Income Tax,
Kottayam, residing at:
Kuppokkal, Kozhenjery P.O., .. Applicants

(By Advocate Shri M.R. Rajendran Nair(rep))

Vs.

1. Chief Commissioner of Income Tax,
Central Revenue Building,
I.S. Press Road, Kochi.

2. Chairman, Central Board of
Direct Taxes, New Delhi.

3. Union of India, represented by
Secretary to Government of India,
Ministry of Finance, New Delhi. .. Respondents

(By Advocate Shri S. Radhakrishnan, ACGSC)

The application having been heard on 24th February 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submissions for some time learned
counsel for applicant seeks permission to withdraw this

application as the applicant intends to take up the matter further with the department. Hence, permission is granted and the application is closed as withdrawn. No costs.

Dated, the 24th February 1997.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

A. V. Haridasan
A.V. HARIDASAN

VICE-CHAIRMAN

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